

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
EXECUTION APPLICATION NO. 02 OF 2025**

**IN**

**APPEAL NO. 148 OF 2015**

**IN THE MATTER OF:**

EAS SARMA

.....APPLICANT

VERSUS

UNION OF INDIA & ORS

.....RESPONDENTS

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Through



**RITWICK DUTTA**



**RAHUL CHOUDHARY**



**SHREEPURNA DASGUPTA**

**ADVOCATES**

Counsel for the Applicant

N-73, Lower Ground Floor, Greater Kailash-1,

New Delhi-110048

Email id:- [Litigation@dclawchambers.com](mailto:Litigation@dclawchambers.com)

Place:- Delhi

Dated:- 06.11.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
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**REJOINDER TO REPLY DATED 24.07.2025 BY RESPONDENT NO. 3**

**ON BEHALF OF THE APPLICANT**

**MOST RESPECTFULLY SHOWETH:**

1. That the above-titled Execution Application has been filed before this Hon'ble Tribunal under Section 25 of the National Green Tribunal Act, 2010 seeking execution of the order dated 17.11.2017 of the Hon'ble Tribunal passed in Appeal No. 148 of 2015 (*EAS Sarma v. Union of India & Ors*). This Hon'ble Tribunal by order dated 17.11.2017 disposed of the Appeal by imposing additional Environmental Clearance conditions and constituted two committees to ensure effective implementation of directions, on ground.
2. That the Respondent No. 3- Andhra Pradesh Capital Region Development Authority (hereinafter referred to as 'APCRDA') has filed its Reply on 24.07.2025. That the Applicant through this present Rejoinder seeks to file its reply and objections to the contentions made by Respondent No. 3. At the outset, the Applicant denies all the contentions and averments made in the above-mentioned Reply dated 24.07.2025 unless expressly admitted or are a part of matter of record.

**PRELIMINARY SUBMISSIONS:**

3. That from a brief perusal of the Reply/Compliance Affidavit on behalf of Respondent No. 3, it is quite clear that the compliance of directions of this Hon'ble Tribunal in the above-titled Appeal only started taking place after filing of the present Execution Application. It is submitted that the project revived in

June, 2024 and all the works related to the project was finalized in December, 2024. However, until that time period as well, none of the environment compliances directed by this Hon'ble Tribunal in the above-titled Appeal mentioned by the Respondent No. 3 had been undertaken.

4. That further, the Respondent No. 3 has not annexed any documents to support their claim showing compliance of the directions of this Hon'ble Tribunal in the above-titled Appeal. All the claims of compliance made by the Respondent No. 3 has only been based on their word.

**REJOINDER TO REPLY DATED 24.07.2025 FILED BY RESPONDENT NO. 3:**

5. That the contents of Para 4-45 are part of matter of record and no response is required from the Applicant except for contents in Para 31 and 41-42.
6. That in response to Para 31 and 41-42, the Applicant submits that the bureaucratic administration remained the same who is responsible for the overall administration of the State including abiding by all the laws applicable. It is submitted that it is the role of the administration to abide by the directions of the Hon'ble Tribunal while the project is active.
7. That further in response to Para 31 and 41-42, the Applicant submits that since, no work had been undertaken in favour of Amravati Capital City Development Project, there was no need from the Applicant to check for the compliance of the directions. It is only when the Project was revived and the Applicant observed that certain works had been finalized and started, the Applicant started verifying the compliances undertaken by the Project Proponent, and as a result found nothing had been undertaken.
8. That in response to Para 46-57 Applicant herein is producing the following table with the directions of the Hon'ble Tribunal in order dated 17.11.2017 mentioned in the above-titled Appeal, reply of Respondent No. 3 and the response/objections of the Applicant:

Para No.	Direction of the Hon'ble Tribunal	Respondent No. 3's Reply	Response of the Applicant
168. II. 1)	The project proponent shall conduct a comprehensive study on hydro geomorphology of the area with a view to effectively plan water retention ponds/ reservoirs – to optimize water conservation, both surface and sub-surface.	<p>In compliance with the directions of this Hon'ble Tribunal, APCRDA has taken steps to conduct a comprehensive hydrogeomorphological study of the Amaravati Capital City area, with the objective of planning water retention ponds/reservoirs, storm water drains, and their interconnectivity to optimize both surface and subsurface water conservation.</p> <p>APCRDA approached National Geophysical Research Institute (NGRI), Hyderabad, for conducting hydrogeomorphology study for which NGRI had submitted a preliminary proposal on 08.10.2018 and sought further clarifications and information; which were duly provided. NGRI estimated the cost of the study at Rs. 5.86 crores (excluding GST @18%). However, owing to the policy shift following the change in government in 2019, all capital city development activities were halted, and the proposal remained unimplemented.</p> <p>Pursuant to the Government's renewed commitment in 2024 to resume the works of development of Amaravati as a planned capital city, APCRDA re-engaged with NGRI, which had submitted a</p>	<ul style="list-style-type: none"> <li>• It is submitted that this Hon'ble Tribunal had directed for comprehensive study on hydro geomorphology of the area with a view to optimize water conservation, and not undertake it as a perfunctory measure.</li> <li>• That it is a clear admission on part of the APCRDA that no such study as mentioned above had been undertaken prior to the crucial works relating to Kondaveeti Vagu had been assigned. Further, from the reply of the APCRDA, it is also clear that all the compliances regarding the study was undertaken only because the present Execution Application was filed.</li> <li>• The timeline provided by APCRDA, wherein the time line between the LOI to BBPL (10-4-2025) and the date of the interim report (21-4-2025) was hardly 10 days. Evidently, the study cannot be stated to be "comprehensive" by any stretch of imagination, considering that the extent of the Amaravati Capital City Project is 217.23 square Km.</li> <li>• Further, no report has been annexed by</li> </ul>

		<p>revised proposal quoting Rs. 16.55 crores (excluding GST). Considering the fiscal and time constraints, APCRDA had to invite fresh tenders. Consequently, after following due process, the work was awarded to M/s BlueEnergy Build Private Limited (BBPL), Hyderabad, in April 2025. The Letter of Acceptance was issued to BBPL on 10.04.2025 followed by a formal confirmation. BBPL submitted its interim report on 21.04.2025. Ground-level surveys have been completed, and the modelling and preparation of technical reports are currently underway. The final report is expected to be submitted by end of July 2025. The findings and recommendations emerging from this study will be incorporated into the City Master Plan, forming the basis for a data-driven and sustainable urban planning strategy.</p>	<p>APCRDA regarding such study.</p> <ul style="list-style-type: none"> <li>• The purpose of the study was to ensure that such a study would form the basis for designing the specifications for all crucial water-related works across the 271 sq km project area. However, the APCRDA had already allotted and approved the specifications of crucial works relating to Kondaveeti Vagu etc. in December, 2024 and tender issued in January, 2025 itself, at least 6 months before the report was assigned to be prepared. These works are as below: <ul style="list-style-type: none"> <li>a) Widening and deepening of Kondaveeti Vagu (Ananthavaram to Vundavalli, 23.60 km)</li> <li>b) Widening and deepening of Pala Vagu (Dondapadu to Krishnayapalem, 16.70 km)</li> <li>c) Construction of Sakhamuru Reservoir (0.03 TMC) Package II – World Bank and Asian Development Bank Funds</li> <li>d) Construction of Gravity Canal (7.83 km)</li> <li>e) Construction of Krishnayapalem Reservoir (0.1 TMC) Package III – World Bank and</li> </ul> </li> </ul>
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			<p>Asian Development Bank Funds</p> <p>f) Construction of Neerukonda Reservoir (0.4 TMC).</p> <p>Thus, it is clear that the APCRDA had finalized the specs for several major crucial water-related works several months before BBPL's study report. Therefore, APCRDA had failed to comply with letter and spirit of this Hon'ble Tribunal's directions in Paras 168.II.1, read with 168 III.I</p> <p>A copy of the Government Order dated 10.12.2024 is annexed herewith as <b><u>ANNEXURE A-1</u></b>.</p> <p>A copy of the tenders issued in the month of January, 2025 for various construction works is annexed herewith as <b><u>ANNEXURE A-2 (Colly)</u></b>.</p>
168. II.2)	Any alteration to the flood plains by construction of storm water drains, retention ponds, related development within the capital city should be done only after conducting a study.	The APCRDA has not proposed or undertaken any alteration of the flood plains within the embankment of the River Krishna, either by way of construction of storm water drains, retention ponds, or related development within the Capital City area. Since no such alterations have been proposed or carried out, the question of conducting a fresh or additional study does not arise.	No response required from the Applicant

		<p>In line with the directions recorded in paras 95 and 165(5) and (6) of this Hon'ble Tribunal's Judgment, and as a proactive step towards sound environmental planning, APCRDA had engaged leading expert agencies like Tata Consulting Engineers and Arcadis, to conduct hydrological studies prior to the incorporation of various projects and constructions in the Capital City. The studies were conducted by the said expert agencies and they had submitted the reports thereon. The findings in these studies were duly submitted to the Implementation Committee and the Supervisory Committee constituted pursuant to the orders of this Hon'ble Tribunal in 2018.</p> <p>The findings in these studies were duly submitted to the Implementation Committee and the Supervisory Committee constituted pursuant to the orders of this Hon'ble Tribunal in 2018.</p> <p>It may also be mentioned that this Hon'ble Tribunal in its judgment passed in Appeal No. 148 of 2015, vide Para 81, has categorically ruled that the floodplains of the river do not go beyond the embankment and, thus, there is no floodplain within the area earmarked for the</p>	
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		<p>development. Para 81 of the judgment is relevant in this context, which reads as follows:</p> <p><i>"81. ... Therefore, we have no hesitation in holding that as flood from river Krishna does not cross the embankment, there is no flood plain beyond it. Consequently, the contentions raised by the applicants that the flood plains of river Krishna are extended to the capital city needs to be rejected."</i></p>	
168. II.3)	No alteration of the river or natural storm water morphology, flow pattern and location by way of straightening shall be permitted	No alteration of the course of the River Krishna is proposed. The river flows within the bunds/embankments as noted by this Hon'ble Tribunal in paragraph 81 of its judgment. The APCRDA is undertaking only those works as noted/approved by this Hon'ble Tribunal in paragraphs 95 and 165(5) and (6) of its judgment.	It is submitted that it is the Supervisory Committee that should have reviewed compliance to this, for which there no evidence in the public domain. Since APCRDA has indicated that the Supervisory Committee has submitted its periodical reports to this Hon'ble Tribunal, it may be directed that the copies of the report are made available to the Applicant.
168. II.4)	No alteration to the pre-existing embankments, if any, should be permitted except as may be required for its strengthening for flood protection of the proposed Capital City. Even such exercise should be undertaken	No alteration to the pre-existing embankments is being undertaken. However, as directed by this Hon'ble Tribunal, necessary studies will be undertaken in advance before executing any works related to the strengthening of the existing river bund.	APCRDA has not specifically confirmed compliance

	after detailed study of the flood pattern and hydraulics of the river or the storm water drains.		
168. II.5)	All bulk generators of municipal solid waste in the proposed constructions, both residential and non-residential, must necessarily segregate waste at the source and process entire methanation within the premises.	It is stated that, this condition is duly incorporated in the building permit conditions issued by APCRDA. All the buildings to be constructed in the Capital City must comply with this requirement, and any violations will be addressed accordingly. Reference may be made to Condition Nos. 26 to 29 in the Building Permit Order No. 112/2018/Zone-1X. A true copy of the Building Permit Order No. 112/2018/Zone-IX annexed hereto and marked as Annexure-R6. It is stated that in all the building projects undertaken by the APCRDA, provision for onsite composting facility is provided for. The Government Secretariat and the High Court buildings, as planned, have such facilities. These facilities will be set up when those buildings are constructed and compliance report will be submitted. As the Capital City is currently in the initial phase of development, municipal solid waste generated from the existing villages is being	No response required from the Applicant

		<p>managed through a Waste-to-Energy (WTE) plant with a processing capacity of 1500 TPD and a power generation capacity of 20 MW, located in Guntur District. This facility handles waste from 12 Urban Local Bodies (ULBs), including the Municipal Corporations of Vijayawada and Guntur.</p> <p>The power so generated offsets the burning of fossil fuels, thereby contributing to environmental sustainability.</p>	
168. II.6)	<p>The State or its instrumentalities should notify Building bye laws for rain water harvesting, use of solar energy, to have water saving fittings and fixtures in buildings</p>	<p>Construction of the Rainwater Harvesting structures has been made mandatory for every construction project within the Capital City by incorporating the said requirement into the Building Bye-laws. Provisions for the same have been incorporated in Section 606 — *Other Conditions' of the Amaravati Zoning Regulations, 2016.</p> <p>In the case of apartment or group housing developments comprising 100 units or more, installation of water recycling mandatory. Provisions for the same have been incorporated in Section 606 — 'Other Conditions' of the Amaravati Zoning Regulations, 2016.</p> <p>Guidelines for installation of solar panels, requiring allocation of at least</p>	<p>No response required from the Applicant</p>

		<p>one-third of the rooftop area, have been incorporated into the building permit procedures through various Building Permit Orders issued by APCRDA. Reference may be made to Condition No.s 24 in the Building Permit Order No. 112/2018/Zone-1X, annexed herein as Annexure-R6.</p> <p>It is stated that, in the Government Secretariat Complex, two solar trees of total capacity 20.8 KW are installed. Moreover, all the buildings of the Secretariat have Rooftop solar panels with a total capacity of 842.5 KW. Rooftop solar installations are also in place in the University buildings within the Capital City.</p> <p>These installations have been in operation for the past 6-7 years.</p> <p>Proposals for installation of rooftop solar panels in other public buildings, including the High Court Complex, are under consideration and implementation. All the projects undertaken by the APCRDA conform to Green Building norms as notified under the Amaravati Zoning Regulations, 2016. Provisions for the same have been incorporated in Section 505.2 — under 'Green Strip Norms' of the Amaravati Zoning Regulations, 2016. In all building projects undertaken by APCRDA, the norms laid</p>	
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		<p>down for Bill of Quantities and for the Green Certification incorporated the Energy Conservation Building Code (ECBC) norms. In addition to the above measures, all conditions stipulated in the EC are systematically integrated into the Amaravati Zoning Regulations, 2016. APCRDA has adopted the resolution, norms and conditions in the ECBC norms in the 48th Authority Meeting held on 02.06.2025 to ensure strict compliance therewith.</p>	
168. II.7)	<p>State should prepare a comprehensive City Action Plan to mitigate impact of climate change with a view to achieve carbon neutrality, as envisaged in the EC, within next six months and prepare a sector specific road map for the same.</p>	<p>In compliance with the directions given by this Hon'ble Tribunal for preparation of a comprehensive climate change action plan, APCRDA has awarded a work to the International Council for Local Environmental Initiatives (ICLEI), a Non-Profit organization, on 16.04.2025. ICLEI has already commenced this work under the assignment in April 2025 and it is expected to complete and submit the action plan by October, 2025.</p> <p>Prior to this, in compliance of this condition, APCRDA entered into an agreement on 16.08.2018 with The Energy and Resources Institute (TERI) for providing city level sustainable services and one of the deliverables</p>	<p>It is submitted that no report as such is available in the public domain.</p>

		<p>was to prepare city climate action plan and road map including resilient and carbon neutral strategies for Amaravati. The work remained incomplete when the project was halted in 2019. climate After the Amaravati Capital City project resumed in 2024 and the capital city works are revived, the Government has re-tendered and awarded the work to ICLEL as TERI declined to continue and complete the preparation of comprehensive climate change action plan.</p>	
168. II.8)	<p>All the hills and hillocks in the catchment area of Kondaveeti Vagu, its tributaries and other storm water drains/channels should be treated with intensive soil and water conservation measures including afforestation so as to minimize surface run off and improve ground water recharge.</p>	<p>It is stated that APCRDA s coordinating with the state forest department and Amaravati development Corporation Ltd (ADCL) to take up soil and water conservation measures on the hills located in the Kondaveeti Vagu catchment area. Communications were issued by the Commissioner, APCRDA, dated 24.05.2018 and 07.08.2018, to the Chairperson &amp; Managing Director of Amaravati Development Corporation Ltd. (ADCL), the Divisional Forest Officer, Guntur, and the Project Director, District Water Management Agency (DWMA), Guntur, requesting initiation of comprehensive soil and water conservation measures, including</p>	<ul style="list-style-type: none"> <li>• That the direction for afforestation was one of the aspects in Para 168.II.8 in the order of this Hon'ble Tribunal. The main direction was with respect to the conservation of water and soil of all the the hills and hillocks in the catchment area of Kondaveeti Vagu, its tributaries and other storm water drains/channels. It is submitted that the APCRDA has not provided details on what all measures have been undertaken with respect to water and soil conservation, except for plantation. The Applicant further submits that undertaking the plantation activity unscientifically will affect the growth and</li> </ul>

	<p>afforestation, aimed at minimizing surface runoff and enhancing groundwater recharge. Now after reviving the project, the Chairperson &amp; MD, ADCL, has confirmed that all such measures would be taken up as per the requirements. A further reminder was issued on 09.05.2025 to the MD, ADCL, to expedite implementation. In addition, a letter dated 13.03.2025 was addressed to the Principal Chief Conservator of Forests, Andhra Pradesh Forest Department, for necessary action in areas under the jurisdiction of the Forest Department. To guide long-term ecological planning, APCRDA has constituted an Advisory Committee Chaired by Prof. C.R. Babu, a renowned ecologist and former Vice Chancellor of the University of Delhi, with more than 40 years of expertise in biodiversity restoration and ecosystem development. He is instrumental in restoring Yamuna flood plains and Aravalli hills by developing biodiversity parks. The Committee includes experts in Botany, Environmental Science, Landscape Architecture, and a retired Indian Forest Service officer. Its mandate includes advising on Greenery Guidelines for the</p>	<p>quality of the plants as well.</p> <ul style="list-style-type: none"> <li>• That further minimising surface run-off of water and improving groundwater recharge requires inputs from a comprehensive hydrogeomorphology study.</li> <li>• That the tender issued in the month of March, 2025 to carry out the hydrogeomorphological study mentioned extensive studies for water conservation and groundwater recharge. However, from the foregoing analysis, such study is still underway and therefore, the direction of this Hon'ble Tribunal is yet not complied with. Since APCRDA had already finalised the parameters of most water-related works in December, 2024 itself, it has become a fait accompli that APCRDA has not complied with the recommendation in letter and spirit</li> </ul> <p>A copy of the tender to carry out hydrogeomorphological study as found on web is annexed herewith as <b><u>ANNEXURE A-3.</u></b></p>
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		<p>Capital Region, with specific focus on conservation and ecological restoration of hills and hillocks. In compliance with the direction regarding afforestation and ecological treatment of hills and catchment areas, ADCL has undertaken extensive roadside plantation works across the Capital City area. As per the latest data, a total of 15,626 saplings of diverse species, including Azadirachia indica, Swietenia mahagoni, Ficus religiosa, among others, were planted during 2018-19 with an average sapling age of 2 years at the time of planting. These species were selected for their ecological benefits such as shade, air purification, biodiversity support, and water retention and enhancement qualities. This initiative forms part of the overall soil and water conservation strategy being implemented in coordination with ADCL and Forest Department.</p> <p>...</p>	
168. II.9)	<p>The capital city has about 251 acres of forest land which should be preserved as green lungs of the city and not to be diverted for non-forestry</p>	<p>The forest area, about 251 hectares, in the city falls within a designated 'P3 Protected Zone' in the Capital City Master Plan. An extent of 251 hectares of forest land within the Capital City area has been earmarked for</p>	<p>No response required from the Applicant</p>

	<p>uses or even for uses like parks or recreational activities as that will alter its natural characteristics and deprive the capital of the ecosystem services which a natural forest provides. as opposed to a plantation forests.</p>	<p>preservation as ecological 'green lungs' and shall not be diverted for any non-forestry purposes, including parks or recreational activities, so as to retain its undisturbed natural character. All efforts have been made to secure and preserve the entire forest area to serve as the city's 'green lungs.' All authorities are ensuring that these "green lungs" are not tampered with, and that no parks or recreational activities are permitted within this area. P3 zone, as defined in Section 4043 of the Amaravati Zoning Regulations, reads as under: -</p> <p><i>"P3" zoning classification has been specifically formulated ~ to conserve and protect environmentally sensitive areas such as forests, rivers, and steep slopes, which are rich in biodiversity. It is further clarified that such areas are non-developable and that the zoning applicable to protected areas like forests shall override all other strategic or developmental considerations."</i></p>	
168 III.I	<p>The Hon'ble Tribunal formed a Supervisory Committee to ensure proper implementation of the directions.</p>	<p>The first meeting of the Supervisory Committee was held on 14.03.2018. The Compliance and Status Report was submitted by Supervisory Committee on 16.04.2018 in this Hon'ble Tribunal [vide</p>	<p>It is submitted that no report has been annexed to support their contention.</p>

	<p>The Supervisory Committee shall meet at least once in three months to finalize all policy directions and the manner in which the order granting Environmental Clearance and conditions imposed in this judgment are to be carried out by the project proponent.</p>	<p>covering Letter No.453/Sec.1/2018 dated 16.04.2018 of the EFS&amp;T Department, Government of Y Andhra Pradesh]. Further progress was hampered due to the policy decision taken by the then government. After the change in policy of the newly elected Government in 2024, the Government and the Answering Respondent took all steps to revive the project as originally envisaged. The second meeting of the Supervisory Committee was held on 09.04.2025. The Compliance and Status Report was submitted by Supervisory Committee on 21.04.2025 in this Hon'ble Tribunal</p>	
168. III.II	<p>Implementation Committee</p> <p>The Implementation Committee shall meet every month and would ensure that the directions contained in this judgment and as decided by the Supervisory Committee and/or such other conditions as are imposed in future are actually implemented at the ground by the project</p>	<p>The first and second meetings of the Implementation Committee were held on 14.02.2018 and 03.12.2018 respectively. 3<sup>rd</sup> meeting of the Implementation Committee was scheduled to be held in the later part of 2019 for which APPCB had sent a communication to that effect on 15.07.2019. The Committee could not meet thereafter as the project was stalled. Subsequently, no further meetings were held and as stated above only after the change in Government in 2024, the works were taken up. The 3<sup>rd</sup> meeting of the Implementation</p>	

	proponent. Implementation Committee shall prepare compliance and implementation report.	Committee was convened on 21.01.2025, followed by the fourth meeting held on 10.07.2025.	
168. IV	The committee shall ensure that the conditions stated in the EC is compiled along with the additional conditions laid down by this Hon'ble Tribunal	The committees have, since, resumed its scrutiny of further progress of the project of Capital City of Amaravati. It is setting deadlines for various works to be undertaken for 34 51. 52. 53. k6. SIVA PRASADA RAJU\ 4 S.N.Puram, & 260 implementation of the conditions imposed in the EC and the additional conditions imposed by this Hon'ble Tribunal, which is reflected in the reports submitted to the Hon'ble Tribunal	
168. V	The committee shall provide time frame within which the conditions should be executed		
168. VI	The committee shall conduct a comprehensive inspection of the entire project of city of Amravati, while considering all the environmental factors like water, forest, streams, wetlands, environmental and ecological impacts of the projects		No comprehensive inspection of the project undertaken
168. VII	The committee shall submit report to this Hon'ble Tribunal with every six months. The		It is submitted that no report has been annexed to support their contention

	first report should be placed after the expiry of three months from the date of pronouncement of this judgment		
168. VIII	The committee would be at the liberty to recommend any remedial or preventive measures that the project proponent should take		
168. IX	The committee shall look into the compliance of these conditions among other conditions		
169	The Project proponent shall furnish a revolving bank guarantee in the sum of Rs. 5crores to the satisfaction of the committee	A Bank Guarantee for Rs. 5 Crores was submitted on 14.02.2018 with a validity of 12 months. The validity of the bank guarantee was subsequently extended for 36 months i.e. till 13.02.2022 and then now for another 48 months i.e. till 13.02.2026.	No information available with the Applicant

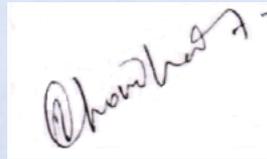
9. That therefore, this Hon'ble Tribunal may consider the above-mentioned submissions on behalf of the Applicant for further adjudication of the matter.

- 10) Pass any other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the instant case.



**APPLICANT**

THROUGH



**RITWICK DUTTA RAHUL CHOUDHARY SHREEPURNA DASGUPTA**  
**ADVOCATES**

COUNSELS FOR THE APPLICANT  
N-73, LOWER GROUND FLOOR,  
GREATER KAILASH-I,  
NEW DELHI-110048  
MOBILE NO: 9312407881

Email: litigation@dclawchambers.com

**Place: New Delhi**

**Date: 06.11.2025**

**VERIFICATION:**

Verified by Emani Anantha Satyanarayana Sarma, s/o Emani Lakshmi Narayana, aged about 82 years, R/o 14-40-41, Gokhale Road, Maharani-peta, Vishakhapatnam-530002 that the contents of Paragraphs 1 to 10 are true to my personal knowledge and nothing material has been concealed therefrom.



**APPLICANT**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI  
EXECUTION APPLICATION NO. 02 OF 2025**

**IN  
APPEAL NO. 148 OF 2015**

**IN THE MATTER OF:**

EAS SARMA

.....APPLICANT

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.....RESPONDENTS

**AFFIDAVIT**

I, Emani Anantha Satyanarayana Sarma, s/o Emani Lakshmi Narayana, aged about 82 years, R/o 14-40-41, Gokhale Road, Maharani-peta, Vishakhapatnam-530002, do hereby solemnly affirm and declare as under:

1. That I am the Applicant in the above titled Execution Application and conversant with the facts and circumstances of the case and competent to swear this affidavit.
2. That the contents of the accompanying Rejoinder are true and correct and nothing material has been concealed therefrom.

*EAS*  
**DEPONENT**

**VERIFICATION**

Verified on this 31<sup>st</sup> day of October, 2025 that the contents of the present affidavit are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

JANTI SUBRAHMANYAM  
ADVOCATE & NOTARY  
45-35-26/1, Sri Sai Residency  
Bhagannadhapuram, Akkayyapalem  
VISHAKHAPATNAM - 530 015



*EAS*

**DEPONENT**

20/10/2025  
**NOTARY  
VISHAKHAPATNAM  
ANDHRA PRADESH  
INDIA**



**My Commission Expires  
on 20-05-2029**

**GOVERNMENT OF ANDHRA PRADESH  
ABSTRACT**

Municipal Administration & Urban Development (CRDA) Department – Development of Amaravati Capital City – Approval of the twenty (20) Engineering works of value of Rs.11,467.27 Crores in the Capital City, Amaravati – Orders – Issued.

=====

**MUNICIPAL ADMINISTRATION & URBAN DEVELOPMENT (CRDA) DEPARTMENT**

**G.O.RT.No. 968**

**Dated: 10-12-2024  
Read the following:-**

1. G.O.Ms.No.123, MA&UD(CRDA)Dept., Dt.27.11.2024.
2. From the Commissioner, APCRDA, Lr.No.MAU61-USI0HB(OTH)/60/2024-HBPart(1)(C#26224322), Dt.02.12.2024.

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**ORDER:-**

In the G.O 1<sup>st</sup> read above, the Government have approved the Final Report/Recommendations of the Technical Committee, Dated.30.10.2024, comprising of the Chief Engineers from various departments of the Government of Andhra Pradesh, constituted vide G.O.Rt.No.541 MA&UD Department, dated 24.07.2024.

2. In reference 2<sup>nd</sup> read above, the Commissioner, APCRDA has submitted that, in its 41<sup>st</sup> Authority Meeting of APCRDA held on 2<sup>nd</sup> December 2024, the Authority vide resolution No.486/2024 has resolved that the Authority do and hereby accord permission to place the agenda subjects in Sl. Nos: 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 13 & 14 of APCRDA and 16, 17, 18, 19, 20, 21 & 22 of ADCL matters before the Government for further necessary approval. Accordingly, the Commissioner, APCRDA has submitted the Resolution No.486, as resolved in 41<sup>st</sup> Authority Meeting of APCRDA held on 02.12.2024 to the Government for further necessary action.The list of Twenty (20) works are as indicated in the Annexure to this order.

3. The Government after careful examination, hereby approve the twenty (20) Engineering works of value of Rs.11,467.27 Crores (Rupees Eleven Thousand Four Hundred Sixty Seven Crores and Twenty Seven Lakhs Only) in the Capital City, Amaravati.

**(PTO)**

**::2::**

4. The Commissioner, APCRDA, Vijayawada shall take further necessary action in the matter, accordingly.

**(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)**

**K. KANNA BABU  
SECRETARY TO GOVERNMENT (FAC)**

To  
The Commissioner, A.P. Capital Region Development Authority,  
Vijayawada.

**Copy to:**

The PS to Secretary to Hon'ble Chief Minister.

The PS to Hon'ble Minister (MA&UD).

The PS to Chief Secretary to Government.

The PS to Secretary to Government, MA&UD Department.

The General Administration (Cabinet) Department.

The Finance Department.

Sf/Sc.

**//FORWARDED :: BY ORDER//**

**SECTION OFFICER**

**Annexure to G.O.Rt.No.968, MA&UD (CRDA) Dept., Dated :10.12.2024**

<b>S.No</b>	<b>Name of the Work</b>	<b>Estimated Budget (Rs.in INR Crores)</b>
1	<b>APCRDA</b> - "WORLD BANK & ADB - Completion of balance works viz., Architectural Finishes, Internal & External Electrical, Plumbing & Sanitary Fixtures, Fire Fighting Provisions, Lifts, DG, HVAC, Security Systems, External Development and Landscaping etc., for Housing for Gazetted Officers Type I & II, class IV Consisting of Total 1440 Apartment units in 14 towers of S+12 Floors Pattern with BUA of 27,24,080 Sq ft with Sub Structure, RC wall Super Structure using shear wall technique and aluminium form work Amaravati Government Complex, Andhra Pradesh on Design Build Lump sum contract (% Percentage Tender) including DLP of 2 Years"- Administrative Sanction for Rs.594.50 Crores duly closing the previous Agreement and Permission for Calling Tenders on Design Build Lump sum (% percent tender) Contract system.	594.54
2	<b>APCRDA</b> - "WORLD BANK & ADB - Completion of Balance works in External Infra Development viz., Providing Water Supply, Underground Sewerage System, Storm Water Drainage System, Street Lighting, Internal Roads, External Electrical, Plumbing and Sanitary Systems, Firefighting Systems, HVAC Systems, Building Security Systems, Landscaping etc., for 1440 nos. multi-storied apartment quarters in 14 towers of (S+12) floors pattern buildings for Gazetted Officers Type-I & Type-II and Group- D Officials near Nelapadu, Amaravati, Andhra Pradesh" - Administrative Sanction for Rs.226.26 Crores duly closing the previous Agreement and Permission for Calling Tenders on Design, Build Lump sum (% percentage) Contract System.	226.26
3	<b>APCRDA</b> - "WORLD BANK & ADB - Completion of Balance works, Viz., Architectural finishes (Excluding Internal Wardrobes), Internal and external electrical, plumbing and sanitary fixtures, firefighting provisions, lifts, DG sets, HVAC Systems, Building security systems, internal roads, Street lighting etc., for multi storied quarters of 1140 apartment units in 12 towers of S+12 floors pattern buildings for Housing of Non-Gazetted officers near Nelapadu, Amaravati, Andhra Pradesh on Lump sum Contract (% tender) including Defect Liability of 2 years" - Administrative Sanction for Rs.607.50 Crores duly closing the previous Agreement and Permission for Calling Tenders on Lump sum (% Tender) Contract system.	607.50
4	<b>APCRDA</b> - "WORLD BANK & ADB - Completion of Balance works, Viz., Architectural finishes, Internal and external electrical, plumbing and sanitary fixtures, firefighting provisions, lifts, DG sets, HVAC Systems, Building security systems, internal roads, Street lighting, (Including Internal Wardrobes, Podium Hardscaping, Landscaping for 21 Towers) etc., for multi storied quarters of 855 apartment units in 9 towers of S+12 floors pattern buildings for Housing of Non gazette officers near Nelapadu, Amaravati, Andhra Pradesh on Lump sum Contract (% tender) including Defect Liability of 2 years" - Administrative Sanction for Rs.594.36 Crores duly closing the previous Agreement and Permission for Calling Tenders on Lump sum Contract (% tender) Contract system.	594.36
5	<b>APCRDA</b> - "Completion of Balance Works of "Design and Construction of Bungalows for AIS Principal Secretaries & AIS Secretaries consisting of total 115 Bungalows of (G+1) floors with BUA of 5,28,125 Sq.Ft with Pile Foundation, Super Structure with RC Columns-Beams Framed Structure, Architectural Finishes, Internal Electrical & Plumbing works, HAVC works and IT works including External Electrical, Plumbing, Infrastructure Facilities, External Roads and Home Automation for total 115 Bungalows of (G+1) Floors for AIS	516.60

S.No	Name of the Work	Estimated Budget (Rs.in INR Crores)
	Principal Secretaries and AIS Secretaries at Rayapudi Village, Amaravati, Andhra Pradesh on Design-Build Lump sum (% Percentage Tender) Contract system including DLP of 2 Years” - Administrative Sanction for Rs.516.60 Crores duly closing the previous Agreement and Permission for Calling Tenders on Design Build Item Rate (L.S.) Contract system.	
6	<b>APCRDA</b> - “WORLD BANK & ADB - Construction of Roads, Drains, Water Supply, Sewerage, utility Ducts for Power & ICT, Reuse waterline & Avenue Plantation, compatible with trunk infrastructure in Layouts for Land Pooling Schemes for Nekkalu (Part) in <b>Zone-1A</b> Area in Amaravati Capital City, Andhra Pradesh on Lump sum contract (% Percentage Tender) including DLP of 2 Years” - Administrative Sanction for Rs.448.32 Crores duly closing the previous Agreement and Permission for Calling Tenders on Lump sum contract (% Percentage Tender) system.	448.32
7	<b>APCRDA</b> - “WORLD BANK & ADB - Construction of Roads, Drains, Water Supply, Sewerage, utility Ducts for Power & ICT, Reuse waterline & Avenue Plantation, compatible with trunk infrastructure in Layouts for Land Pooling Schemes for Nekkalu (Part) and Sakhamuru (Part) in <b>Zone-1B</b> Area in Amaravati Capital City, Andhra Pradesh on Lump sum contract (% Percentage Tender) including DLP of 2 Years” - Administrative Sanction for Rs.588.04 Crores duly closing the previous Agreement and Permission for Calling Tenders on Lump sum contract (% Percentage Tender) system.	588.04
8	<b>APCRDA</b> - WORLD BANK & ADB - Construction of Roads, Drains, Water Supply, Sewerage, utility Ducts for Power & ICT, Reuse waterline & Avenue Plantation, compatible with trunk infrastructure in Layouts for Land Pooling Schemes for Ananthavaram, Nekkalu & Thulluru (Parts) in <b>Zone-2A</b> Area in Amaravati Capital City, Andhra Pradesh on Lump sum contract (% Percentage Tender) including DLP of 2 Years” - Administrative Sanction for Rs.542.84 Crores duly closing the previous Agreement and Permission for Calling Tenders on Lump sum contract (% Percentage Tender) system.	542.84
9	<b>APCRDA</b> - “WORLD BANK & ADB - Construction of Roads, Drains, Water Supply, Sewerage, utility Ducts for Power & ICT, Reuse waterline & Avenue Plantation, compatible with trunk infrastructure in Layouts for Land Pooling Schemes for Ananthavaram, Nelapadu, Sakhamuru & Thulluru (Parts) in <b>Zone-2B</b> Area in Amaravati Capital City, Andhra Pradesh on Lump sum contract (% Percentage Tender) including DLP of 2 Years” - Administrative Sanction for Rs.542.84 Crores duly closing the previous Agreement and Permission for Calling Tenders on Lump sum contract (% Percentage Tender) system.	542.84
10	<b>APCRDA</b> - “WORLD BANK & ADB - Construction of Roads, Drains, Water Supply, Sewerage, utility Ducts for Power & ICT, Reuse waterline & Avenue Plantation, compatible with trunk infrastructure in Layouts for Land Pooling Schemes for Abbarajupalem(P), Borupalem, Dondapadu (P) and Rayapudi (P) in <b>Zone-5B</b> Area in Amaravati Capital City, Andhra Pradesh on Lump sum contract (% Percentage Tender) including DLP of 2 Years” - Administrative Sanction for Rs.603.14 Crores duly closing the previous Agreement and Permission for Calling Tenders on Lump sum contract (% Percentage Tender) system.	603.14
11	<b>APCRDA</b> - “WORLD BANK & ADB - Construction of Roads, Drains, Water Supply, Sewerage, utility Ducts for Power & ICT, Reuse waterline & Avenue Plantation, compatible with trunk infrastructure in Layouts for Land Pooling Schemes for Abbarajupalem (P), Thulluru (P) and Rayapudi (P) in <b>Zone-5D</b> Area in Amaravati Capital City, Andhra Pradesh on Lump sum contract (% Percentage Tender) including DLP of 2 Years” - Administrative Sanction for Rs.603.65 Crores duly closing the previous Agreement and Permission for Calling Tenders on Lump sum contract (% Percentage Tender) system.	603.65

S.No	Name of the Work	Estimated Budget (Rs.in INR Crores)
	Percentage Tender) including DLP of 2 Years" - Administrative Sanction for Rs.603.65 Crores duly closing the previous Agreement and Permission for Calling Tenders on Lump sum contract (% Percentage Tender) system.	
12	<b>APCRDA</b> - "WORLD BANK & ADB - Construction of Roads, Drains, Water Supply, Sewerage, utility Ducts for Power & ICT, Reuse waterline & Avenue Plantation, compatible with trunk infrastructure in Layouts for Land Pooling Schemes for Kondamarajupalem (P) and Rayapudi (P) Village in <b>Zone-6</b> area in Amaravati Capital City, Andhra Pradesh on Lump sum contract (% Percentage Tender) including DLP of 2 Years" - Administrative Sanction for Rs.530.83 Crores duly closing the previous Agreement and Permission for Calling Tenders on Lump sum contract (% Percentage Tender) system.	530.83
13	<b>APCRDA</b> - Construction of Amaravati "HAPPY NEST" Residential Housing Project Consisting of 1200 Apartment units in 12 towers of G + 18 Floors Pattern with Sub Structure, RC wall Super Structure using shear wall technique with aluminium formwork, podium, Architectural Finishes, Internal & External Electrical, Plumbing & Sanitary, Fire Fighting, Lifts, DG Sets, HVAC, Security Systems, External development, Landscape & LPG on Lump sum contract basis including Three(3) Years Defect Liability Period near Nelapadu, Amaravati , Andhra Pradesh. - Revised Estimated Cost INR 984.10 Cr. - Revised Administrative Sanction & Approval for Calling Tenders on Lump sum contract basis (Design Built).	984.10
14	<b>ADCL</b> -To Consider the Administrative Approval for Balance Flood Mitigation Works in Amaravati: Package I - World Bank and Asian Development Bank Funds <ul style="list-style-type: none"> <li>• Widening and deepening of Kondaveeti Vagu (Ananthavaram to Vundavalli, 23.60 km)</li> <li>• Widening and deepening of Pala Vagu (Dondapadu to Krishnayapalem, 16.70 km)</li> <li>• Construction of Sakhamuru Reservoir (0.03 TMC)</li> </ul> Package II - World Bank and Asian Development Bank Funds <ul style="list-style-type: none"> <li>• Construction of Gravity Canal (7.83 km)</li> <li>• Construction of Krishnayapalem Reservoir (0.1 TMC)</li> </ul> Package III - World Bank and Asian Development Bank Funds <ul style="list-style-type: none"> <li>• Construction of Neerukonda Reservoir (0.4 TMC).</li> </ul>	1585.95
15	<b>ADCL</b> - To consider the Administrative Approval for Package IV - World Bank and Asian Development Bank Funds - "Construction of Balance Smart Trunk Infrastructure with Roads, Storm Water Drains, Water Supply Network, Sewerage Network, Utility Ducts for Power & ICT, Reuse Water Line, Pedestrian Tracks, Cycle Track, Avenue Plantation & Street Furniture etc., in N9 Road on lump sum basis (percentage contract) in Amaravati, Andhra Pradesh.	522.39
16	<b>ADCL</b> - To consider the Administrative Approval for Package V - World Bank and Asian Development Bank Funds - "Construction of Balance Smart Trunk Infrastructure with Roads, Storm Water Drains, Water Supply Network, Sewerage Network, Utility Ducts for Power & ICT, Reuse Water Line, Pedestrian Tracks, Cycle Track, Avenue Plantation & Street Furniture etc., in N18 Road on lump sum basis (percentage contract) in Amaravati, Andhra Pradesh.	98.17
17	<b>ADCL</b> - To consider the Administrative Approval for Package VI - World Bank and Asian Development Bank Funds - "Construction of Balance Smart Trunk Infrastructure with Roads, Storm Water Drains, Water Supply Network, Sewerage Network, Utility Ducts for Power & ICT, Reuse Water Line, Pedestrian Tracks, Cycle Track, Avenue Plantation & Street Furniture etc., in N15 Road on	482.01

S.No	Name of the Work	Estimated Budget (Rs.in INR Crores)
	lump sum basis (percentage contract) in Amaravati, Andhra Pradesh.	
18	<b>ADCL</b> - To consider the Administrative Approval for Package VII - World Bank and Asian Development Bank Funds - "Construction of Balance Smart Trunk Infrastructure with Roads, Storm Water Drains, Water Supply Network, Sewerage Network, Utility Ducts for Power & ICT, Reuse Water Line, Pedestrian Tracks, Cycle Track, Avenue Plantation & Street Furniture etc., in E6 road on lump sum basis (percentage contract) in Amaravati, Andhra Pradesh.	452.96
19	<b>ADCL</b> - To consider the Administrative Approval for Package VIII - World Bank and Asian Development Bank Funds - "Construction of Balance Smart Trunk Infrastructure with Roads, Storm Water Drains, Water Supply Network, Sewerage Network, Utility Ducts for Power & ICT, Reuse Water Line, Pedestrian Tracks, Cycle Track, Avenue Plantation & Street Furniture etc., in E8 Road on lump sum basis (percentage contract) in Amaravati, Andhra Pradesh.	522.92
20	<b>ADCL</b> - To consider the Administrative Approval for Package IX - World Bank and Asian Development Bank Funds - "Construction of Balance Smart Trunk Infrastructure with Roads, Storm Water Drains, Water Supply Network, Sewerage Network, Utility Ducts for Power & ICT, Reuse Water Line, Pedestrian Tracks, Cycle Track, Avenue Plantation & Street Furniture etc., in N11 Road on lump sum basis (percentage contract) in Amaravati, Andhra Pradesh.	419.85
<b>Grand Total</b>		<b>11,467.27</b>

**K. KANNA BABU**  
**SECRETARY TO GOVERNMENT (FAC)**

# Notice Inviting Tender (NIT)



**AMARAVATI DEVELOPMENT CORPORATION LIMITED (ADCL)**

**NIT No. 301/ADCL/IPD/2024-25 Dated: 03.01.2025**

**(Bidding Process with AP e-Procurement)**

Department	AMARAVATI DEVELOPMENT CORPORATION LIMITED (ADCL)
Tender Number	NIT No. 301/ADCL/IPD/2024-25 Dated: 08.01.2025
Tender Subject	WORLD BANK & ADB financed Amravati Capital City Development Program related “Balance Works of (A) Widening and deepening of Kondaveeti Vagu (Ananthavaram to Vundavalli, 23.60 km); (B) Widening and deepening of Pala Vagu (Dondapadu to Krishnayapalem, 16.70 km) and (C) Construction of Sakhamuru Reservoir (0.03 TMC) in Amravati Capital City on Lump sum contract (Percentage Tender) including DLP of 2 Years (Package I).
Financing Declaration	The Employer has received financing from the World Bank (WB) and Asian Development Bank (ADB) toward the Amravati Integrated Urban Development Program (P507508) and Amravati Inclusive and Sustainable Capital City Development Program (58395-001) respectively. A Part of this financing will be used for payments under the Contract named above and is within the Program Expenditure Framework.
Estimated Contract Value (ECV)	Rs. 462.26 Crores
Period of Completion of	24 Months

Work	
Period of Defect Liability Period (DLP)	24 Months
Form of Contract	Lump Sum (Percentage Tender)
Tender Type	National Competitive Tender through AP E-procurement portal <a href="http://www.apecprocurement.gov.in">www.apecprocurement.gov.in</a>
Eligible Class of Bidders and additional references	<ol style="list-style-type: none"> <li>1. Special Class Civil registration in the Government contracts registered with Government of Andhra Pradesh</li> <li>2. The valid Registrations being considered from the above are with reference to the applicable GO's, on the eligibility for participation in this tendering process</li> </ol>
Category of Registration	Special Class with Government of Andhra Pradesh
Bid Validity	90 days from the date of Bid submission
Bid Security and Uploading of Documents	<ol style="list-style-type: none"> <li>1. The Bidder has to submit the Bid Security amounting to <b>1% of the Estimated Contract Value (ECV)</b>.</li> <li>2. The payment shall be made by way of NEFT/RTGS or by irrevocable bank guarantee/ Insurance Surety Bond with validity period of 180 days from the last date of bid submission from any Govt. Banks/ Nationalized Banks/ Public Sector Banks/ Scheduled banks in the prescribed format in favor of Amaravati Development Corporation Limited (ADCL) represented by its Chairperson &amp; Managing Director: <ol style="list-style-type: none"> <li>a. Name of the Bank–Union Bank of India,</li> <li>b. Account Number: 034310100123423</li> <li>c. IFSC Code: UBIN0803430</li> <li>d. Branch Address-Labbipet branch, Vijayawada, Andhra Pradesh – 520010.</li> <li>e. Beneficiary Name: Amaravati Development Corporation Limited</li> </ol> </li> </ol>

	<p>(ADCL)</p> <ol style="list-style-type: none"> <li>3. The bidder shall also upload the remittance details with proof for counter verification with the bank of the employer.</li> <li>4. If any successful bidder fails to submit the original hard copies of Online Payment receipts/BG/ Insurance Surety Bond towards EMD/ Security Deposit within the stipulated time, the bid will be treated as invalid.</li> <li>5. Besides this, the Department shall invoke all processes of law including criminal prosecution of such defaulting bidder as an act of extreme deterrence to avoid delays in the tender process for execution of the development schemes taken up by the Government. The information to this extent will be displayed on the e-procurement platform website.</li> <li>6. The banker should be informed that the Bank Guarantee should not be revoked without official consent in writing of the Employer.</li> </ol>
Transaction Fee:	@ 0.03% of ECV (estimated contract value) with a cap of Rs.10,000/- (Rupees ten thousand only) for all works with ECV upto Rs.50 crores, and Rs.25,000/- (Rupees twenty five thousand only) for works with ECV above Rs.50 crores plus applicable Taxes to be paid online at the time of bid submission electronically.
BID processing fee	Rs. 20,000/- Online payment in favour of Amaravati Development Corporation Limited (ADCL), Vijayawada. (Non-refundable)
Bid Document Downloading Start Date	09.01.2025 @ 14:00 Hrs
Bid Document Downloading Close Date	31.01.2025 @ 15:30 Hrs
Pre-Bid Meeting Date	16.01.2025 @ 15:00 Hrs @ ADCL Office, Vijayawada.
Bid Submission Due Date and time	31.01.2025 @16:00 Hrs
Due date for Submission of hardcopies of uploaded	31.01.2025 @17:00 Hrs

BG/ Insurance Surety Bond for Bid security	
Opening of Technical Bid	31.01.2025 @17:00 Hrs
Opening of Financial Bid	05.02.2025 @ 16:00 Hrs
Probable date of Issue of LOA	12.02.2025
Tentative date of implementation	28.02.2025
Place of bid opening	O/o Chairperson & Managing Director, Amaravati Development Corporation Limited (ADCL), Vijayawada-520008.
Officer Inviting Bids	The Chairperson & Managing Director Amaravati Development Corporation Limited (ADCL), Vijayawada Andhra Pradesh, through the Chief Engineer - ADCL, as the Tender Initiating Authority (TIA), representing the Governor of Andhra Pradesh
Address	O/o Chairperson & Managing Director Amaravati Development Corporation Limited (ADCL), 54-15-1, Venkateswara Nagar, Sonovision Building, Ring Road, Vijayawada, NTR District, 520008
Contact Person until submission of bids	Chief Engineer – ADCL <a href="mailto:chiefengineer.adc@gmail.com">chiefengineer.adc@gmail.com</a>
Point of Contact (POC) for procurement related grievances	Chairperson & Managing Director <a href="mailto:amaravati-adc@ap.gov.in">amaravati-adc@ap.gov.in</a>
Note	The bidder has to upload the scanned copy of online transfer acknowledgment /Bank Guarantee/ Insurance Surety Bond along with the bid.

# Notice Inviting Tender (NIT)



**AMARAVATI DEVELOPMENT CORPORATION LIMITED (ADCL)**

**NIT No. 302/ADCL/IPD/2024-25 Dated: 03.01.2025**

**(Bidding Process with AP e-Procurement)**

Department	AMARAVATI DEVELOPMENT CORPORATION LIMITED (ADCL)
Tender Number	NIT No. 302/ADCL/IPD/2024-25 Dated: 08.01.2025
Tender Subject	WORLD BANK & ADB financed Amravati Capital City Development Program related “Balance Works of (A) Construction of Gravity Canal (7.83 km) and (B) Construction of Krishnayapalem Reservoir (0.1 TMC) in Amravati Capital City on Lump sum contract (Percentage Tender) including DLP of 2 Years (Package II).
Financing Declaration	The Employer has received financing from the World Bank (WB) and Asian Development Bank (ADB) toward the Amravati Integrated Urban Development Program (P507508) and Amravati Inclusive and Sustainable Capital City Development Program (58395-001) respectively. A Part of this financing will be used for payments under the Contract named above and is within the Program Expenditure Framework.
Estimated Contract Value (ECV)	Rs. 303.73 Crores
Period of Completion of Work	24 Months

Period of Defect Liability Period (DLP)	24 Months
Form of Contract	Lump Sum (Percentage Tender)
Tender Type	National Competitive Tender through AP E-procurement portal <a href="http://www.apecurement.gov.in">www.apecurement.gov.in</a>
Eligible Class of Bidders and additional references	<ol style="list-style-type: none"> <li>1. Special Class Civil registration in the Government contracts registered with Government of Andhra Pradesh</li> <li>2. The valid Registrations being considered from the above are with reference to the applicable GO's, on the eligibility for participation in this tendering process</li> </ol>
Category of Registration	Special Class with Government of Andhra Pradesh
Bid Validity	90 days from the date of Bid submission
Bid Security and Uploading of Documents	<ol style="list-style-type: none"> <li>1. The Bidder has to submit the Bid Security amounting to <b>1% of the Estimated Contract Value (ECV)</b>.</li> <li>2. The payment shall be made by way of NEFT/RTGS or by irrevocable bank guarantee/ Insurance Surety Bond with validity period of 180 days from the last date of bid submission from any Govt. Banks/ Nationalized Banks/ Public Sector Banks/ Scheduled banks in the prescribed format in favor of Amaravati Development Corporation Limited (ADCL) represented by its Chairperson &amp; Managing Director: <ol style="list-style-type: none"> <li>a. Name of the Bank–Union Bank of India,</li> <li>b. Account Number: 034310100123423</li> <li>c. IFSC Code: UBIN0803430</li> <li>d. Branch Address-Labbipet branch, Vijayawada, Andhra Pradesh – 520010.</li> <li>e. Beneficiary Name: Amaravati Development Corporation Limited (ADCL)</li> </ol> </li> <li>3. The bidder shall also upload the remittance</li> </ol>

	<p>details with proof for counter verification with the bank of the employer.</p> <p>4. If any successful bidder fails to submit the original hard copies of Online Payment receipts/BG/ Insurance Surety Bond towards EMD/ Security Deposit within the stipulated time, the bid will be treated as invalid.</p> <p>5. Besides this, the Department shall invoke all processes of law including criminal prosecution of such defaulting bidder as an act of extreme deterrence to avoid delays in the tender process for execution of the development schemes taken up by the Government. The information to this extent will be displayed on the e-procurement platform website.</p> <p>6. The banker should be informed that the Bank Guarantee should not be revoked without official consent in writing of the Employer.</p>
Transaction Fee:	@ 0.03% of ECV (estimated contract value) with a cap of Rs.10,000/- (Rupees ten thousand only) for all works with ECV upto Rs.50 crores, and Rs.25,000/- (Rupees twenty five thousand only) for works with ECV above Rs.50 crores plus applicable Taxes to be paid online at the time of bid submission electronically.
BID processing fee	Rs. 20,000/- Online payment in favour of Amaravati Development Corporation Limited (ADCL), Vijayawada. (Non-refundable)
Bid Document Downloading Start Date	09.01.2025 @ 14:00 Hrs
Bid Document Downloading Close Date	31.01.2025 @ 15:30 Hrs
Pre-Bid Meeting Date	16.01.2025 @ 15:00 Hrs @ ADCL Office, Vijayawada.
Bid Submission Due Date and time	31.01.2025 @16:00 Hrs
Due date for Submission of hardcopies of uploaded BG/ Insurance Surety Bond for Bid security	31.01.2025 @17:00 Hrs

Opening of Technical Bid	31.01.2025 @17:00 Hrs
Opening of Financial Bid	05.02.2025 @ 16:00 Hrs
Probable date of Issue of LOA	12.02.2025
Tentative date of implementation	28.02.2025
Place of bid opening	O/o Chairperson & Managing Director, Amaravati Development Corporation Limited (ADCL), Vijayawada-520008.
Officer Inviting Bids	The Chairperson & Managing Director Amaravati Development Corporation Limited (ADCL), Vijayawada Andhra Pradesh, through the Chief Engineer - ADCL, as the Tender Initiating Authority (TIA), representing the Governor of Andhra Pradesh
Address	O/o Chairperson & Managing Director Amaravati Development Corporation Limited (ADCL), 54-15-1, Venkateswara Nagar, Sonovision Building, Ring Road, Vijayawada, NTR District, 520008
Contact Person until submission of bids	Chief Engineer – ADCL <a href="mailto:chiefengineer.adc@gmail.com">chiefengineer.adc@gmail.com</a>
Point of Contact (POC) for procurement related grievances	Chairperson & Managing Director <a href="mailto:amaravati-adc@ap.gov.in">amaravati-adc@ap.gov.in</a>
Note	The bidder has to upload the scanned copy of online transfer acknowledgment /Bank Guarantee/ Insurance Surety Bond along with the bid.



Sales : +917069661818




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Tender For To Carry Out Hydrogeomorphological Studies, Aquifer Geometry Including Palaeo Flood Analysis Upto 100m Depth In 217.23 Sqkm Plus 1km Buffer From City Boundary Of Amaravati Capital City, Andhra Pradesh And Produce Gis Maps On Hydrogeomorphology, Aquifer Geometry, Palaeo Flood Channel And Micro Seismic Zones With Thematic Layers Of Surface And Subsurface Features Showing Characteristics Of Soils And Rocks, Palaeo Channels, Aquifers, Water Table, Water Recharge Zones, Flood Modelling And Other Features To Plan And Conserve Water Resources And Regulate City Development., To Carry Out Hydrogeomorphological Studies, Aquifer Geometry Including Palaeo Flood Analysis Upto 100m Depth In 217.23 Sqkm Plus 1km Buffer From City Boundary Of Amaravati Capital City, Andhra Pradesh And Produce Gis Maps On Hydrogeomorphology, Aquifer Geometry, Palaeo Flood Channel And Micro Seismic Zones With Thematic Layers Of Surface And Subsurface Features Showing Characteristics Of Soils And Rocks, Palaeo Channels, Aquifers, Water Table, Water Recharge Zones, Flood Modelling And Other

Latest Tender Detail From Andhra Pradesh Capital Region Development Authority APCRDA For The Tender For To Carry Out Hydrogeomorphological Studies, Aquifer Geometry Including Palaeo Flood Analysis Upto 100m Depth In 217.23 Sqkm Plus 1km Buffer From City Boundary Of Amaravati Capital City, Andhra Pradesh And Produce Gis Maps On

[Tender Basic Details](#)
[Download Document](#)

<b>T18 Ref No:</b>	9422383
<b>Tender ID:</b>	791952
<b>Tender Agency:</b>	<a href="#">Andhra Pradesh Capital Region Development Authority APCRDA</a>
<b>City:</b>	<a href="#">Vijayawada</a>



511

<b>State:</b>	<a href="#">Andhra Pradesh</a>
<b>Description :</b>	

## Key Values and Dates

<b>Tender Value:</b>	5304056
<b>Tender EMD:</b>	53040
<b>Tender Fee:</b>	Refer Document
<b>Published Date:</b>	Mar 22, 2025
<b>Due Date:</b>	Mar 28, 2025
<b>Tender Opening Date:</b>	Mar 28, 2025

## Tender Documents

<b>Tender Documents</b>	<a href="#">Download Document</a>
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## Disclaimer

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## Tender Inquiry






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Litigation . &lt;litigation@dclawchambers.com&gt;

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**Copy of Rejoinder & IA on behalf of the Applicant in EA No. 02 of 2025 in Appeal No. 148 of 2015 EAS Sarma Versus. Union of India & ors.**

1 message

**Litigation .** <litigation@dclawchambers.com>

Thu, Nov 6, 2025 at 11:25 AM

To: Gautam Singh &lt;gautamsinghh.ind@gmail.com&gt;, rahulpratap.adv@gmail.com, Pramod Kumar Guntur &lt;gunturpramodkumar@gmail.com&gt;

Cc: Shreepurna Dasgupta &lt;shreepurnadasgupta@proton.me&gt;

Dear Sir/madam,

Please find attached- Copy of Rejoinder &amp; IA on behalf of the Applicant in EA No. 02 of 2025 in Appeal No. 148 of 2015 EAS Sarma Versus. Union of India &amp; ors.

Thanks & Regards  
Counsel for the Applicant

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**3 attachments****IA for Discovery.pdf**

720K

**Rejoinder to R-03 on behalf of the Applicant.pdf**

709K

**Rejoinder to R-3 on behalf of the Applicant.pdf**

1615K